

उपरोक्त अधिनियम सं०  
7 सं० 1972 की  
धारा 2 का संशोधन

2-उत्तर प्रदेश कृषि उत्पादन मंडी समिति (अल्पकालिक व्यवस्था) अधिनियम, 1972 की जिस आगे मूल अधिनियम कहा गया है धारा 2 में, उपधारा (1) में अंक तथा शब्द "31 दिसम्बर, 2000 तक" के स्थान पर अंक तथा शब्द "31 दिसम्बर, 2001 तक" रख दिए जायेंगे।

निरसन एवं अपवाद

3-(1) उत्तर प्रदेश कृषि उत्पादन मंडी समिति (अल्पकालिक व्यवस्था) (उत्तरांचल संशोधन) अध्यादेश, 2000 एतद्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुए भी, उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के उपबंधों के अधीन कृत कोई कार्य या कार्यवाही इस अधिनियम द्वारा यथासंशोधित मूल अधिनियम के तत्समान उपबंधों के अधीन कृत कार्यवाही समझी जायेगी, मानो इस अधिनियम के उपबंध सभी सारवान समय पर प्रवृत्त थे।

आज्ञा से,  
इरशाद हुसैन,  
सचिव।

No. 13 (i)/Vidhayee and Sansadiya Karya/2001  
Dated Dehradun, January 20, 2001

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyavastha) (Uttaranchal Amendment) Act, 2001 (Uttaranchal Adhinyam Sankhya 3 of 2001).

As passed by the Uttaranchal Legislative Assembly and assented to by the Governor on January 18, 2001.

THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPKALIK VYAVASTHA) (UTTARANCHAL AMENDMENT) ACT, 2001  
(UTTARANCHAL ACT NO. 3 OF 2001)  
[As passed by the Uttaranchal Legislature]

AN  
ACT

further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyavastha) Adhinyam, 1972

IT IS HEREBY enacted in the Fifty first year of the Republic of India as follows—

Short title and commencement

Amendment of Section 2 of U.P. Act No. 7 of 1972

Repeal and savings

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyavastha) (Uttaranchal Amendment) Adhinyam, 2001.

(2) It shall be deemed to have come into force on December 27, 2000.

2. In Section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyavastha) Adhinyam, 1972, hereinafter referred to as the principal Act, in sub-section (1), for the words and figures "till December 31, 2000", the words and figures "till December 31, 2001" shall be substituted.

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyavastha) (Uttaranchal Sanshodhan) Adhyadesh, 2000 is hereby repealed.

(2) Notwithstanding such repeal, any thing done or any action taken under the corresponding provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By Order,  
IRSHAD HUSSAIN,  
Sachiv.

पी०एस०यू० (आर०ई०) 8 विधायी / 652-2001-250 (कम्प्यूटर)।